

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 311/94

Date of Decision: 5/8/99

Shri M. V. Deshmukh

Applicant.

Shri V. M. Bendre

Advocate for
Applicant.

Versus

Union of India & 3 Ors.

Respondent(s)

Shri S. S. Karkera, for Shri P. M. Pradhan

Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. B. N. Bahadur, Member(A).

Hon'ble Shri.

(1) To be referred to the Reporter or not? *No*

(2) Whether it needs to be circulated to other Benches of the Tribunal? *No*

abp.

B. N. Bahadur
(B. N. BAHADUR)
MEMBER (A)

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, 4th FLR, PRESCOT RD.,

FORT, MUMBAI.

(MUMBAI BENCH)

ORIGINAL APPLICATION NO: 311/94.

DATED THE 5TH DAY OF AUGUST, 99.

CORAM: HON'BLE SHRI B.N. BAHADUR, MEMBER (A)

Shri M.V. Deshmukh,
Ambulance Driver,
India Security Press Hospital,
Nasik Road-422 101. ... Applicant.

By Advocate Shri V.M. Bendre

v/s.

1. Union of India,
through the General Manager,
India Security Press,
Nasik Road-422 101.
2. Shri S.V. Deshpande,
Estate Officer, in the Office
of the General Manager,
India Security Press,
Nasik Road-422 101.
3. Shri B.B. Chourikar,
Chief Medical Officer,
India Security Press Hospital,
Nasik Road-422 101.
4. Secretary, Ministry of Finance,
Department of Economic Affairs,
North Block, Parliament Street,
New Delhi-110 001. ... Respondents.

By Advocate Shri S.S. Karkera for
Shri P.M. Pradhan.

I ORDER I I ORAL I

Learned counsel for Applicant states that the application has become infructuous as the Appellate Authority has decided the appeal of the applicant on 5/1/99 and also the applicant has vacated the house No. Ty. II/B-8 on 10/3/95. Learned counsel for respondents also shows me a letter(note) from the

file of India Security Force, Nasik Road, where it
Ex.
is stated that Shri M.V.Deshmukh, /Ambulance Driver,
India Security Press has vacated the quarter on
10/3/95.

2. The appeal is therefore dismissed as
infructuous. No order as to costs.

B.N.Bahadur

(B.N.BAHADUR)
MEMBER(A)

abp.